

High Court of Jammu and Kashmir at Srinagar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 540 Dated: 25/07/2017

It is hereby notified that the below mentioned applicants/Advocates who having surrendered their certificates of enrolment, therefore, the same are kept in abeyance /suspended from the dates shown against each:

S.No	Name S/Shri	Date of Surrender	Enrollment No. & Date
1.	Shamsul Arif S/O Sh. Attiqullah Makdoomi	13.06.2017	JK-307/09 Dt.9.9.2009
2	Mir Mudasir, S/O Gh. Ahmad Mir	19.05.2017	JK-351/09 Dt.7.10.2009

By Order.

(Mohammad Yasin Beigh)
Joint Registrar (Admn)

No: 18027-78/95 Dated: 25/07/2017

Copy to the: -

- 1-2). Registrar Judicial, High Court Wing Jammu/Srinagar.
3. All Principal District & Sessions Judges.
4. Secretary, Bar Council of India, New Delhi
5. President Bar Association _____
6. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
7. Incharge NIC High Court of Jammu & Kashmir, Srinagar for uploading the same notification on official High Court website.
8. Mr.

.....for information

Joint Registrar (Admn)